

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:596  
ANSWERED ON:08.05.2000  
TRIAL OF PUBLIC SERVANTS FACING CORRUPTION CHARGES  
BOLLA BULLI RAMAIAH

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether Supreme Court has desired speedy trial of public servants facing corruption charges; and
- (b) if so, the action proposed to avoid the delay caused by time consuming procedures in the legal system?

**Answer**

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI) :

(a) Yes, Sir. In Arivazhagan Vs. State, the Supreme Court of India, vide judgement dated 8.3.2000 [reported in 2000 (2) SCALE 263]. inter alia, directed as under :

It is true that the concept of speedy trial must apply to all trials, but in the trials for offences relating to corruption the pace must be accelerated with greater momentum due to variety of reasons.

(b) Government has taken various steps for speedy disposal of cases. These include, inter alia, establishment of Special Courts (including Special CBI Courts)/tribunals and appointment of Special Judicial/Metropolitan Magistrates. Some amendments in the Criminal Procedure Code are also proposed.

The Registry of Supreme Court of India has informed that the matters pertaining to the Prevention of Corruption Act are being taken up by the Supreme Court of India on priority basis as per the observations made by the Court in the Judgement referred to above.